

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.131/MP/2022**

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking implementation of Order dated 7.1.2022 in Petition 283/MP/2019 and for directions to the Respondents to make payments towards additional expenditure incurred / to be incurred on account of increased auxiliary consumption, O&M expenditure, consumption of raw material & waste/contaminated water disposal cost and additional working capital costs.
- Petitioner : Jhajjar Power Limited
- Respondents : Uttar Haryana Bijli Vitran Nigam Limited & 3 ors
- Date of Hearing : **29.11.2022**
- Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Sajjan Poovayya, Senior Advocate, JPL  
Shri Vishrov Mukherjee, Advocate, JPL  
Shri Janmali. M, Advocate, JPL  
Ms. Raksha Agrawal, Advocate, JPL  
Shri Damodar Solanki, Advocate, JPL  
Shri Tarun Bajaj, JPL  
Ms. Bitika Kaur, JPL  
Ms. Poorva Saigal, Advocate, HPPC  
Shri Shubham Arya, Advocate, HPPC  
Shri Ravi Nair, Advocate, HPPC  
Ms. Reeha Singh, Advocate, UHVBNL  
Ms. Shikha Sood, Advocate, DHVBNL  
Shri Venkatesh, Advocate, TPTCL  
Shri Jatin Ghuliani, Advocate, TPTCL  
Shri Mohit Mansharamani, Advocate, TPTCL  
Shri Nitish Gupta, Advocate, TPDDL  
Ms. Parichita Chowdhury, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL

**Record of Proceedings**

Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing on **17.1.2023**.

**By order of the Commission**

Sd/  
(Deepak Pandey)  
Assistant Chief (Law)

